

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 176/Del/2020, A.Y. 2015-16**

<b>Sh. Aditya Gupta</b>	<b>Vs.</b>	<b>Income Tax Officer,</b>
<b>5/5 East Punjabi Bagh,</b>		<b>Ward-41(5),</b>
<b>New Delhi - 110026</b>		<b>New Delhi</b>
<b>PAN : AVQPG2777B</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by : None

Respondent by : Sh. M. Baranwal, Sr.DR

Date of hearing : **25.03.2021**

Date of pronouncement : **25.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

None appeared on behalf of the assessee at the time of virtual hearing.  
This appeal by the assessee for the assessment year 2015-16 is directed  
against the order of learned CIT(A)-14, New Delhi, dated 06.12.2019.

2. The learned counsel for the assessee, vide its letter dated 15.03.2021, received by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25<sup>th</sup> March, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

\*Binita\*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi

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Date of dispatch of Order.	